

(TOBS). The selling price of TOBS is only determined by Government of India from time to time. In March 1974 a surcharge of Rs. 3,000 per tonne was levied on TOBS consequent on steep increase in the price of crude oil. As a result, price of TO also rose considerably. There is at present no proposal to reduce the price of TOBS.

Project Allowance for Railway Employees posted at Ankleshwar

5736. SHRI AHMED M. PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Project Allowance is being paid to the employees of Ankleshwar to certain categories just as Banks, P&T, ONGC and CPWD etc.;

(b) whether it is a fact that it is not being paid to Railway employees; and

(c) if so, the reasons therefor and whether Government will consider to pay them also?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):

(a) No Project Allowance is being paid to the staff of the P&T Department. As regards grant of Project Allowance to the staff of other Departments such as CPWD etc. information is being collected and will be placed on the Table of the Sabha.

(b) Yes.

(c) Railway staff were working at Ankleshwar even before the project came into existence and are provided

with reasonable facilities like housing, schools, medical facilities, etc. and they are not deemed to qualify for the Project Allowance as per the guide-lines issued by the Ministry of Finance on the subject.

Election in Rajkot Parliamentary Constituency

5737. SHRI HITENDRA DESAI: SHRI DHARAMSINHBHAI PATEL:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the reasons for not holding the election in Rajkot Parliamentary Constituency in Gujarat along with other bye-elections in the State; and

(b) whether it is true that a decision was already taken to hold election, which was subsequently revoked?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Shri Keshubhai Savadashnai Patel, a sitting member of the Gujarat Legislative Assembly, had contested the last general election to the Lok Sabha held in March, 1977 from 4-Rajkot Parliamentary Constituency. He was declared elected to the Lok Sabha on 20th March, 1977. The declaration of the result of the election was published in the Gazette of India on 28th March, 1977. Under the Prohibition of Simultaneous Membership Rules 1950, the seat in Parliament of a person who is chosen a member both of Parliament and of a House of the Legislature of a State shall become vacant unless he has previously resigned his seat in the Legislature of such State before the expiration of 14 days from the date of publication in the Gazette of the declaration of his election. In the instant case, the period expired on 11th April, 1977. As Shri Keshubhai Savdashbai Patel did not resign his seat in the Gujarat Legislative Assembly within the above

date his seat in the Lok Sabha from 4-Rajkot Parliamentary constituency became vacant.

In the meantime, another vacancy of a seat in the Lok Sabha occurred by the death of Shri S. B. Giri returned from 39 Warangal Parliamentary Constituency of Andhra Pradesh on 23-4-77.

On 7th May, 1977 the Election Commission ordered a general revision of the electoral rolls of all the Assembly constituencies in Andhra Pradesh, including those comprised in 39-Warangal Parliamentary Constituency. The object of this revision was to include in the electoral rolls all persons who had attained the qualifying age on 1st January, 1977. The Commission has directed that the revision should be completed by 30th September, 1977. It is desirable that the bye-election to the Lok Sabha from 39-Warangal Parliamentary Constituency is held after the revision of the electoral roll is completed. The Commission therefore decided that both the existing vacancies in the Lok Sabha, viz., one from 4-Rajkot Parliamentary constituency in Gujarat and the other from 39-Warangal Parliamentary Constituency in Andhra Pradesh might be held after the revision of the electoral rolls is completed. There are 41 vacancies in the State Assemblies to which elections are not being immediately held. These are in the States of Andhra Pradesh, Assam, Karnataka, Meghalaya, Maharashtra, Manipur and Tripura. Bye-elections are not being

held in these States as the vacancies are of very short duration. Elections are not being held in Nagaland which is under President's Rule.

(b) Under section 149 of the Representation of the People Act, 1951, the date for calling a bye-election to fill a vacancy in the House of the People has to be decided and notified by the Election Commission. In the case of both the vacancies in the House of the People referred to above, the Commission has not issued any notification calling the bye-elections or appointing the dates for the various stages of the elections. Consequently the question of postponing the bye-election in the Rajkot Parliamentary Constituency does not arise.

Special trains to carry Delegates to Railwaymen's Mazdoor Conference

5738. SHRI ANNASHEB GOTKHINDE: Will the Minister of RAILWAYS be pleased to refer to the answer given on the 5th July, 1977 to Unstarred Question No. 2620 regarding running of free trains for Railwaymen's Mazdoor Conference and state:

(a) the approximate number of delegates and/or passengers cleared by each pair of special train, to and from Madras; and

(b) the amount collected on account of fare charges from the delegates and/or passengers, special train-wise?